

U.S. SEC prevents Northern California based Company from issuing Stock

The US Securities and Exchange Commission ("SEC") has issued a stop order to prevent a Northern California – based company from issuing stock when its amended registration statement for an initial public offering (IPO) contained false and misleading information.

Stop order prevents the sale of the privately held shares that are to be sold to the public under a registration statement which is materially misleading. Once the Stop Order is issued, no new shares can enter into the fray under the registration statement until the company has taken care of the misleading information.

According to the SEC the stop order was issued against the Company because in its registration statement the company failed to disclose the identity of the controlling person and promoter of the company.

Further the statement falsely stated that the company had earned revenue for providing computer services even though the company has never earned any revenue. Such practice, according to SEC, would give false and manipulating information to prospective investors and thus the company cannot list their shares in the market.

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India enters into Agreement with U.S. on tax evasion under FATCA

India has entered an "in substance" agreement with the U.S. to fight and combat possible tax evasion by Americans through Indian Financial Entities. The "in substance" agreement between India and U.S. under the Foreign Account Tax Compliance Act (FATCA) was entered on April 11.

India has given consent to the Intergovernmental Agreement (IGA) under FATCA with the United States. As per the IGA, financial organizations will be bound to present their information on US account holders to the US IRS (Internal Revenue Service) through Central Board of Direct Taxes (CBDT). FATCA requires the U.S. government to sign IGAs with various countries, including India.

Indian Regulators such as SEBI would greatly support Indian financial institutions to manage up with this regulation by providing regulations in sync with the IGA.

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Further guidelines shall be provided by SEBI to market intermediaries in 2014-2015 with respect to due diligence and reporting requirements as per the terms of FATCA.

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Project Funding for \$7M from the U.S. Labor Department in Honduras

The U.S. Department of Labor's Bureau of International Labor Affairs has announced solicitation of \$ 7 million competitive project to reduce child labor and improve labor rights and working conditions in Honduras especially in the agricultural areas of southern Honduras and in the San Pedro Sula area.

One or more organizations which qualify the relevant standards will receive funding to support Honduras' efforts to combat child labor and for improving the labor rights and working conditions. The project will attempt to tackle the issue of child labor by adopting various mechanisms like

1. Promoting education opportunities for children
2. Improving livelihoods for their households
3. Providing a broader purview of the worker's rights-based approach, e.g. – working conditions, freedom of association, etc.

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U.S. Department of Commerce Announces Expansion of Overseas Resources to help U.S. Businesses

U.S. Department of Commerce is aiming to increase its resources overseas, to support U.S. businesses in planning additional International Markets and to allow them to sell their products to customers all over the world.

Under the 'Open for Business Agenda' of the Department of Commerce, expanding U.S. trade and investment is of top priority. Presence in the overseas market is one critical way to meet this agenda. According to the Department's data, in today's international level market, 95% of the world consumers live outside United States and thus it is time for the U.S. businesses to make their presence beyond the national level market and take advantage of the opportunities in the Developing markets of Asia and Africa.

The Department of Commerce has made its move in this direction through its International Trade Administration, which has opened its first office in Burma and four more aimed to open in separate countries with 68 new positions already been

added.

All this efforts will attribute to the high growth rate and generation of employment opportunities in U.S.

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